

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 203 of 2015

Dated: 16th November, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

TANTRANSCO Ltd. & Ors.

...Appellant(s)

Versus

M/s Indian Wind Power Association & Ors.

...Respondent(s)

Counsel for the Appellant(s) :

**Mr. G. Umapathy
Mr. S. Vallinayagam**

Counsel for the Respondent(s) :

Mr. Senthil Jagadeesan for R.1 & 4

ORDER

Admit. Issue notice. Mr. Senthil Jagadeesan takes notice on behalf of Respondent Nos. 1 & 4 and seeks four weeks time to file reply. Notice be issued to the other respondents returnable on 11.01.2016. Dasti in addition is permitted.

List the matter on **11.01.2016** before Court - II. Tag to Appeal No. 239 of 2015. In the meantime, learned counsel for the respondents may file reply on or before 14.12.2015 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 30.12.2015 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member
ts/mk**

**(Justice Ranjana P. Desai)
Chairperson**